

(SHRI R. PRABHU) : I beg to lay on the Table :

12.07 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section. 619A of the Companies Act, 1956 :—

(a) (i) Review by the Government on the working of the Projects and Development India Limited, Sindri for the year 1985-86.

(ii) Annual Report of the Projects and Development India Limited, Sindri, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 4032/87]

(b) (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1985-86.

(ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 4033/87]

(i) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 4032 and 4033/87]

(i) "In accordance with the provisions of sub-rule (6) of the 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 18 March, 1987, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No 2 Bill, 1987 which was passed by the Lok Sabha at its sitting held on the 18 March, 1987, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 18 March, 1987, and transmitted to the Rajya Sabha for its recommendations and to state that

this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.08 hrs.

PREVENTION OF CORRUPTION BILL.*

(English)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBRAM) : Sir, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the prevention of corruption and for matters connected therewith.

MR SPEAKER : The question is :
"That leave be granted to introduce a Bill to consolidate and amend the law relating to the prevention of corruption and for matter connected therewith."

The motion was adopted.

SHRI P. CHIDAMBARAM : Sir, I introduce the Bill.

(Translation)

MATTERS UNDER RULE 377

- (i) Need to streamline the family welfare policy to the country.

SHRI SHANTI DHARIWAL (Kota) : Mr. Speaker, Sir, a number of defects have come up in the family welfare programmes presently being implemented in the country and the common man has not been able to participate in it at the required speed. Several complaints are being received against the concerned officers from various places about the targets being achieved by them forcibly. So, it is necessary that separate family welfare policies should be framed for educated people, labourers and unemplo-

yed people. Similarly, there should be separate family welfare programmes for government employees, tax payers, and businessman. The study of family welfare programme should be made compulsory at the post-graduate level.

- (ii) Need to take measures for development of tourism in Vidisha and Raisen districts of Madhya Pradesh.

SHRI PRATAP BHANU SHARMA (Vidisha) : Mr. Speaker, Sir, there are a number of historically important ancient tourist spots in Vidisha-Raisen Parliamentary constituency. These should be developed in a planned way by the India Tourism Development Corporation. Mainly, the caves of Sanchi and Udaigiri, the magnificent temples of Bhojpur, Udaipur and Gyaraspur and 15 to 20 thousand year old stone paintings of Bhimvatika are the Centres of special attraction for the home and foreign tourists even today.

All these tourism places are situated around Bhopal but due to non-availability of full information to tourists and inadequate transport facilities, the tourist traffic has not grown as per expectations. Therefore, I would request the Central Government to formulate a scheme on priority basis for the development of these important tourist centres situated in the districts of Vidisha and Raisen in Madhya Pradesh. The scheme should include expansion of means of communications, construction of Pucca roads and rest houses and provision of catering facilities and setting up of Tourist Guide and Assistance Centres at Bhopal, Sanchi and Vidisha.

- (ii) Need to sanction pending irrigation projects of Bhandara district of Maharashtra.

SHRI KESHAORAO PARDHI (Bhandara) : Mr. Speaker, Sir the Department of Forests, Government of India, has laid down the ceiling for the forest land at 33 per cent. We have more than 65 per cent of forest land in the districts of Bhandara, Garchiroli, Chandrapur in Maharashtra. But in spite of this, considerable delay is being caused in

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 23-7-87